

[Shri K D Malaviya]

copter landed on the deck of a lay-barge operating about four to five miles away. With the help of a supply boat, the injured were brought to the lay-barge and flown to Bombay for treatment.

The dead-bodies were brought to Bombay and handed over to the representatives of the respective organisations in which the deceased were working. The dead body of Shri Ram Pal, Senior Driller of the ONGC was flown to New Delhi and taken by road to Hoshiarpur, his home town. ONGC further arranged for the funeral and other obsequies. Apart from a cash grant for meeting the immediate expenditure, ONGC would be paying a sum of Rupees one lakh to Shri Ram Pal's family, under the basis of an insurance scheme.

I visited Bombay on Saturday, immediately after getting the news of the tragedy. The Chairman of the Oil and Natural Gas Commission had also arrived and necessary consultations were held with regard to the disposal of the bodies and other duties that had to be performed in this connection. Mr Mike Ryan, the French national, is receiving treatment in the Beach Candy Hospital and is wholly out of danger. As the burnt helipad was to be cleared yesterday afternoon it was not considered practical for any one of us to reach the Haakon Magnus just now. All alternative arrangements for normal drilling operations and communication with the Haakon Magnus drill ship have been made and the testing of the Haakon Magnus drilled well is at present going on according to programme.

A Court of Inquiry will be held by Air Force authorities. The ONGC has been advised to go into the question of additional safety precautions they may be considered necessary.

12.06 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS), 1975-76

MR SPEAKER Now, Supplementary Demands for Grants (Railways) by Shri Qureshi

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) Sir, I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1975-76

UNIT TRUST OF INDIA (AMENDMENT) BILL*

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) I beg to move for leave to introduce a Bill further to amend the Unit Trust of India Act 1963

MR SPEAKER The question is

'That leave be granted to introduce a Bill further to amend the Unit Trust of India Act 1963'

The motion was adopted

SHRIMATI SUSHILA ROHATGI I introduce† the Bill

12.6-1/2 hrs

STATEMENT RE UNIT TRUST OF INDIA (AMENDMENT) ORDINANCE, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) I beg to lay on the Table an explanatory statement (Hindi and English ver-

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†Introduced with the recommendation of the President.

sions) giving reasons for immediate legislation by the Unit Trust of India (Amendment) Ordinance, 1975, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

12.07 hrs.

VOLUNTARY DISCLOSURE OF INCOME AND WEALTH BILL*

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to move for leave to introduce a Bill to provide for voluntary disclosure of income and wealth and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for voluntary disclosure of income and wealth and for matters connected therewith or incidental thereto"

The motion was adopted.

SHRI PRANAB KUMAR MUKHERJEE: I introduce the Bill.

12.7-1/2 hrs.

STATEMENT RE. VOLUNTARY DISCLOSURE OF INCOME AND WEALTH ORDINANCE, 1975 AND VOLUNTARY DISCLOSURE OF INCOME AND WEALTH (AMENDMENT) ORDINANCE, 1975

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Voluntary Disclosure of Income and Wealth Ordinance,

1975 and the Voluntary Disclosure of Income and Wealth (Amendment) Ordinance, 1975, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha

12.08 hrs.

SMUGGLERS AND FOREIGN EXCHANGE MANIPULATORS (FORFEITURE OF PROPERTY) BILL*

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to move for leave to introduce a Bill to provide for the forfeiture of illegally acquired properties of smugglers and foreign exchange manipulators and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the forfeiture of illegally acquired properties of smugglers and foreign exchange manipulators and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI PRANAB KUMAR MUKHERJEE: I introduce the Bill.

12.09 hrs.

STATEMENT RE. SMUGGLERS AND FOREIGN EXCHANGE MANIPULATORS (FORFEITURE OF PROPERTY) ORDINANCE, 1975

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Smugglers

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